

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 5321 of 2019

Lal Bihari Mahato

...Petitioner

-V e r s u s-

The State of Jharkhand represented through the Deputy Commissioner,
East Singhbhum, Jamshedpur & Ors.

...Respondents

CORAM: - HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : - Mr. S.K.Ughal, Advocate

For the State :- A.C. to A.A.G.-I

04/25.06.2020

The present case is taken up through video conferencing.

Learned A.C. to A.A.G.-I submits that due to reshuffling of the panel of lawyers of the State Government, she has presently not received the brief of the case from the earlier State counsel. She accordingly prays for an adjournment.

On perusal of the record, it appears that pleading in this case is complete. Hence, put up this case under the heading "For Admission" after four weeks.

(Rajesh Shankar, J.)

Ritesh